

Regd. Post

No. 2335-Spl. Gaz.II(12G)

From

The Registrar General,
High Court of Punjab and Haryana,
Chandigarh.

To

1. All the District and Sessions Judges,
in the State of Punjab
2. All the District & Sessions Judges,
in the State of Haryana
3. The District & Sessions Judge,
Chandigarh

Chandigarh, Dated the 27th of September, 2024

Subject:- Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref: This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 670-671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1963-1964.spl.Gaz-II(12G) dated 08.08.2024 and 2201.spl.Gaz-II(12G) dated 09.09.2024.

Sir/Madam,

I am directed to refer to you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 11.09.2024 has resolved as under:

1. Clarification on Conveyance Allowances.

S.No.	Clarification sought	Clarification
1.	Clarification sought by Ms. Muskan, Civil Judge (Jr. Divn.), Dhuri, Sangrur regarding grant of conveyance allowance (petrol) for her father's two wheeler vehicle (Activa 5G).	The request is not covered by the Judgment of the Hon'ble Supreme Court. The Committee does not find any merit in the claim raised by the Officer. Therefore, the request stands rejected.
2.	Clarification sought by the District & Sessions Judge, Nuh as to whether the provision for payment equivalent to the price of 100 litres/diesel in cities or 75 litres petrol/diesel in other areas, as the costs may be, is to be continued or the same is to be reimbursed to the Judicial Officers on production of bills.	Since reimbursement of a fixed quantity of 100 litres has been permitted by the Hon'ble Supreme Court, therefore, no bills are required for reimbursement. It is a plain and simple payment of 100 litres of petrol per month.
3.	Clarification sought by the District & Sessions Judge, Rohtak as to whether Rs.4,000/- is payable to those Judicial Officers who have been provided transport allowance@Rs.13,500/- engaged private driver regular driver along with government vehicle or not.	Rs.4,000/- is only payable where driver has been engaged in a private vehicle. The said amount is not to be paid in case of government vehicle.

4.	<p>Clarification sought by the District & Sessions Judge, Nuh as to whether payment at reduced rate of Rs.4,000/- per month is to be paid or not to the Judicial Officers, who have been allowed to engage the services of a person as driver in view of the letter No.747 Spl.B.II/VII.B/3E.II dated 06.11.2020 of the High Court.</p>	<p>Payment at the reduced rate of Rs.4,000/- per month is to be made to the Judicial Officers who have been allowed to engage the service of driver.</p>
5.	<p>Clarification sought by Ms. Kumud Gugnani, Principal Judge (Family Court), Palwal with regard to inclusion of the immediate family member of the spouse of female Judicial Officer i.e. her parents-in-law, or her real brother and sister of her spouse.</p>	<p>The immediate family members of the spouse of the female Judicial Officer are not covered under the definition of immediate family member of the Judicial Officer. Hence, the request to include the immediate family members of the spouse of the Judicial Officer stands rejected.</p>

2. Clarification regarding recovery of Furnishing Allowance to be made from the Ms. Ankita Gupta, Civil Judge (Jr. Divn.), Bilaspur since resigned on 09.05.2024, Ms. Chahat, Civil (Jr. Divn.), Ambala since resigned on 26.04.2024 and from Sh. Sachal Babbar, Civil Judge (Jr. Divn.), Bathinda (since dismissed), who resigned or were dismissed before completion of two years of service after availing the Furnishing Allowance.

Since the Officers were duly eligible at the time of grant of the benefit, therefore, the benefit was granted to them. Hon'ble Supreme Court has made it clear that no recovery is to be effected from any Officer. Therefore, no recovery is to be effected from the concerned Officers.

3. Representation of Sh. Parmod Goyal, District & Sessions Judge, Sonipat regarding disbursal of Furnishing Allowance for the block year September 2018- August 2023.

Period of five years has already been specified by the Hon'ble Supreme Court for providing Furnishing Allowance. As such the same be followed irrespective of the date of disbursement of the Furnishing Allowance.

4. Clarification sought by District & Sessions Judge, Kurukshetra with regard to entitlement of payment in respect of Children Education Allowance to Judicial Officers when Dearness Allowance increases by 50%.

The said benefit has already been granted and conveyed vide Annexure 'A' of this Court's letter No.444-445.Spl.Gaz.II(12G) dated 28.02.2024. No further clarification is required.

5. Clarification sought by the Member Secretary, HALSA regarding component of admissibility of personal travel in Transfer Grant.

Clarification is sought as to whether road mileage of Rs.6/- per kilometer in the State of Punjab and Rs.16/- per kilometer in the State of Haryana for personal travel is also to be paid to the Judicial Officer with the Transfer Grant/Disturbance Allowance on transfer/retirement, as was given earlier, in addition to one month's basic pay and cost of transportation of household luggage.

Whatever allowance/benefit is admissible or not to the Judicial Officers, has already been clarified by the Judgment dated 04.01.2024 of Hon'ble Supreme Court and by this Committee. No further clarification is required on Transfer Grant.

It is for your information and necessary compliance in the matter.

Registrar General-cum-ex officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh

Endst. No. 2336 Dated 21.09.2024

Copy of the letter is forwarded to the following for information and necessary action in the matter:-

1. The Member Secretary, Haryana State Legal Services Authority, Panchkula.
2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.
3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.
4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.
5. The Member Secretary, Punjab State Legal Services Authority, Punjab, S.A.S. Nagar.
6. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
7. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
8. The Legal Remembrancer-cum-Director Prosecution, Chandigarh Administration, Chandigarh.
9. The Member Secretary, State Legal Services Authority, U.T, Chandigarh.
10. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.

11. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
12. The Registrar (Administration-II), Punjab and Haryana High Court, Chandigarh.
13. The O.S.D. (Gazette-II), Punjab and Haryana High Court, Chandigarh.
14. The Joint Registrar (General), Punjab and Haryana High Court, Chandigarh.
15. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.

2d/-

Registrar General-cum-ex-officio Secretary,
CSCDJ, Punjab and Haryana High Court,
Chandigarh